

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4146
ANSWERED ON:06.09.2012
LAND TRANSFER POLICY
Rajesh Shri M. B.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has made any changes in the Land Transfer Policy;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether adequate consultations were held before making changes in the Land Transfer Policy;
- (d) if so, whether the Government has received any demand for making such changes; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) & (b) : Yes, Sir. The following relaxations in the instructions circulated by the Cabinet Secretariat vide their D.O. letters dated 21st March, 2011 and 21st November, 2011 have been approved by the Government.

i). All cases of land transfers from Ministries to statutory authorities or PSUs may be allowed, subject to the requirements of Government of India (Transaction of Business) Rules;

ii). All cases of land transfer on lease or rent or license to a concessionaire which have been appraised through the PPPAC route and approved by the Finance Minister or by the Ministers concerned or by the Cabinet, as the case may be, depending upon the value of the project.

iii). Development and use of railway land by Rail Land Development Authority (RLDA) as per provisions of Railways Amendment Act, 2005 and the Rules framed there under and in accordance with the prevalent policies and guidelines of the Railway Ministry and the Government.

(c) to (e): A number of references were received from the Ministries/Departments seeking clarifications on or exemption from the instructions contained in D.O. letter dated 21.03.2011, in terms of which specific approval of the Cabinet in each case of sale or long term lease of land belonging to the Government and Government controlled statutory authorities was mandatory, till a policy is framed in this regard.